

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ALLAHABAD, this the **20th** day of **July, 2021**

Present:

HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER-J.
HON'BLE MR. DEVENDRA CHAUDHRY, MEMBER-A.

C.C.P NO. 330/00126/2019
IN
O.A NO. 330/924/2012

Prakash Saxena, S/o Late Anil Kumar Saxena, C/o Shri P. Murmu, H. No. 16, Greater Akash Colony, Bareilly (U.P) - 243122.

.....Petitioner.

V E R S U S

1. Shri Rajiv Agarwal, General Manager, N.E. Railway H.Q, Gorakhpur (U.P) -273001.
2. Shri Dinesh Kumar Singh, Divisional Railway Manager (DRM), N.E. Railway, Izatnagar, Bareilly (U.P) 243122.
3. Shri Manoj Kumar, Divisional Railway Manager (Karmik), N.E. Railway, Izatnagar, Bareilly (U.P) – 243122.
4. Shri Subhash Chandra Sharma, Chief T.T. Inspector, N.E. Railway, Kasganj, Etah (U.P.) .
..... Opposite Parties

Advocate for the Petitioner : Shri R.C. Pathak
Advocate for Opposite Parties: Shri Sanjay Kumar Ray

ORDER

(Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, JM)

We have joined this Division Bench online through video conferencing.

2. Shri Satish Sahu, holding brief of Shri R.C. Pathak, learned counsel for the petitioner and Shri Sanjay Kumar Ray, learned counsel for the respondents, both are present in court.

3. Heard learned counsel for both the parties and perused the record available with us in pdf.

4. At the very outset, learned counsel for the respondents submitted that the order dated 13.12.2018 passed in OA No. 924/2012, in respect of which the instant contempt petition is pending, has already been complied long back and the petitioner has been given compassionate appointment.

5. Shri Satish Sahu, holding brief of Shri R.C. Pathak, learned counsel for the applicant has fairly conceded that the order has been substantially complied by the respondents.

6. In view of the above facts and circumstances, the contempt proceedings are liable to be closed and, accordingly closed. The notices are discharged.

7. All the Misc. Application Nos. 380/2021, 1109/2021 and 1233/2021, which are the urgency applications, filed by the learned counsel for the respondents have not become infructuous and are dismissed as such.

8. Hon'ble Mr. Devendra Chaudhry, Member (Administrative) has consented to this order during virtual hearing.

(Devendra Chaudhry)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

Anand...